

एनएचआरसी ने कर्नाटक सरकार, पुलिस प्रमुख को नोटिस जारी किया

नई दिल्ली, (पंजाब केसरी): राष्ट्रीय मानवाधिकार आयोग ने बेंगलुरु की एक सूचना प्रौद्योगिकी (आईटी) कंपनी के परिसर में संचालित 'डे-केयर सेंटर' में आया द्वारा कुछ छोटे बच्चों के साथ कथित तौर पर अमानवीय व्यवहार किए जाने की खबरों को लेकर कर्नाटक सरकार और राज्य के पुलिस प्रमुख को नोटिस जारी किया है। बाल हेल्पलाइन के एक अधिकारी को छोटे बच्चों के साथ 'क्रूरता' के वीडियो मिलने के बाद यह घटना सामने आई। ये वीडियो उन पेशेवरों के बच्चों से संबंधित हैं, जो परिसर में काम करते हैं और काम के दौरान अपने बच्चों को इस केंद्र में छोड़ते थे।

राष्ट्रीय मानवाधिकार आयोग ने बेंगलुरु की एक आईटी कंपनी के परिसर में संचालित 'डे-केयर सेंटर' में आया द्वारा 'कुछ छोटे बच्चों के साथ अमानवीय व्यवहार' किए जाने संबंधी मीडिया की एक खबर का स्वतः संज्ञान लिया है।

आईटी कंपनी के क्रेच में बच्चों से ज्यादती, नोटिस



■ सान्ध्य टाइम्स ब्यूरो । बेंगलुरु में एक आईटी कंपनी के परिसर में बने क्रेच में छोटे-छोटे बच्चों के साथ केयरटेकर महिलाओं की ओर से बेहद अमानवीय व्यवहार किए जाने को राष्ट्रीय मानवाधिकार आयोग ने गंभीरता से लिया है। आयोग ने कर्नाटक के चीफ सेक्रेटरी और पुलिस के डीजी को नोटिस जारी किया है। दोनों अधिकारियों से कहा गया है कि वे दो सप्ताह के अंदर पूरे मामले पर डिटेल रिपोर्ट बनाकर भेजें।

बता दें कि कुछ दिन पहले ही एक विडियो वायरल हुआ था। उस विडियो में छोटे बच्चों को टॉयलेट में बंद करने जैसी कई हरकतें दिखाई दे रही थीं। बेंगलुरु के ब्रुकफील्ड इलाके में आईटी कंपनी के इस क्रेच में बच्चों को वाशिंग मशीन में बंद कर दिया गया और मुंह में पानी डाला गया। इस मामले में पुलिस ने पांच महिला कर्मचारियों पर फआईआर दर्ज की है। कर्नाटक पुलिस के अनुसार यह डे-केयर सेंटर कंपनी के कर्मचारियों के बच्चों की देखभाल के लिए चलाया जाता है। (ल व)

Source: <https://openthemagazine.com/india/the-bengaluru-daycare-abuse-case-has-exposed-the-fragile-trust-behind-corporate-childcare>

The Bengaluru daycare abuse case has exposed the fragile trust behind corporate childcare

V Shoba

Last Updated: July 4, 2026, 16:45 IST

After toddlers were allegedly abused at an outsourced crèche inside Capgemini's Bengaluru campus, questions of corporate oversight and workplace trust have made parents in the city anxious

The alleged abuse of toddlers at Capgemini's on-campus daycare in Bengaluru has raised questions about the company's responsibility for a childcare facility offered to its own employees. Bengaluru police registered a case on June 29 at HAL police station after a complaint alleged that children were being physically and mentally abused at the Capgemini daycare centre. The complaint was filed by Tilakesh Kumar, a legal-cum-probation officer with the District Child Protection Unit, after he received video footage showing abusive and cruel behaviour towards several children. The FIR names five caregivers—Manjula, Vijayalakshmi, Bhavani, Sindhu and Bindu—and invokes Section 351 of the Bharatiya Nyaya Sanhita, which deals with criminal intimidation, and Section 75 of the Juvenile Justice (Care and Protection of Children) Act.

According to the complaint, the caregivers allegedly assaulted and intimidated crying toddlers by confining them in bathroom spaces, forcing them into water-filled pipes, spraying water into their mouths with a toilet jet, and placing them inside the drum of a washing machine to frighten them. The children were around two to three years old. Between 50 and 60 children were enrolled at the daycare centre, with around 15 to 20 attending on any given day.

Police first arrested Vijayalakshmi, one of the caregivers named in the FIR. A newspaper has quoted Inspector Suresh Reddy as saying on July 4 that Vijayalakshmi was in custody, Manjula was absconding, and the three other women named in the FIR had been released after questioning because the available evidence did not implicate them. Investigators were also verifying the origin and timing of the videos.

Police sources said the videos were allegedly recorded by a staff member whose friend had been fired from her job at the daycare centre last month. The footage was later passed on to a child helpline, eventually leading to the complaint. Police Commissioner Seemanth Kumar Singh described the allegations as serious and said senior officers, including a woman deputy commissioner of police and the Joint Commissioner (East), were overseeing the investigation. He also said police would examine other daycare centres in the city to verify whether they were authorised and complying with prescribed safety norms.

The daycare served the children of Capgemini employees at Brookefield. Capgemini has said the facility was run by an external service provider and that it temporarily shut the centre as a precaution while the investigation proceeds. In a statement, the company said its "foremost priority is the health, safety and well-being of its employees and their families," and added that it was cooperating with the authorities to establish the facts.

The National Commission for Protection of Child Rights has taken suo motu cognisance of the alleged abuse and sent a fact-finding team to Bengaluru. The National Human Rights Commission has issued notices to Karnataka's

chief secretary and director general of police, seeking a report within two weeks.

Priyank Kharge, Karnataka's Home, IT-BT and e-governance minister, said the government had sought an explanation from the company and that there would be "zero tolerance". Global firms, he noted, usually have policies and SOPs for running nurseries and daycare centres, and "more is expected" of them. He also referred to state guidelines for daycare centres and asked the management for a written explanation.

The case has happened in a city where childcare is not only a private domestic issue but a condition of work. Bengaluru's technology workforce crossed one million in 2025, making it one of Asia-Pacific's largest tech-talent markets alongside Beijing and Shanghai, according to CBRE's Global Tech Talent Guidebook. Women make up 36% of India's IT-sector professionals, and their representation drops from 43% at entry level to 4-8% at executive levels, according to a BCG-Nasscom report. If that national gender ratio roughly holds in Bengaluru, the city would have more than 3.5 lakh women in tech. For many working parents, and especially for women trying to remain in the workforce through the years of early motherhood, a corporate crèche is essential infrastructure.

Under the Maternity Benefit (Amendment) Act, 2017 and Karnataka's subsequent crèche rules, establishments with 50 or more employees must provide a crèche facility for employees' children below six. Karnataka's rules require one crèche for every 30 children below six, access for employees across categories including permanent, temporary, regular, daily-wage and contract workers, and a location within the premises or within 500 metres of the establishment.

Which returns the question to Capgemini. On its India website, the company presents crèche and daycare support as part of its employee offering. What has not yet surfaced is the apparatus that promise implies: vendor vetting, background checks, staff training, inspection, child-staff ratios, CCTV monitoring and review, and a grievance channel that staff could use without retaliation. Investigators are reportedly examining not only the caregivers but the roles of both Capgemini and the daycare agency.

A useful precedent comes from Australia, where footage from 2023 showed an educator repeatedly slapping a baby girl at a Sydney centre then operated by Affinity Education, one of the country's largest private childcare providers. The clip had been filmed by a second educator. One worker was sacked and the other resigned. The offender was convicted of common assault and banned from childcare for a year. An investigation later reported that Affinity centres in New South Wales had recorded more than 1,700 regulatory breaches between 2021 and 2024, while former staff described pressure around occupancy targets, cost-cutting, poor supervision and reliance on cheaper or inadequately trained workers.

The Capgemini case has unsettled working parents across Bengaluru's tech corridors. "I used to check the daycare CCTV once or twice a day. Now I find myself watching it anxiously between meetings," said Ananya Rao, 34, a team leader at an IT company in Bagmane Tech Park and mother of a three-year-old daughter. "We chose the office daycare because it felt safer than leaving her elsewhere. Now my husband and I are wondering if we should hire a nanny and keep her at home instead."

Source: <https://www.asatunews.co.id/en/bengaluru-daycare-abuse-child-traumas>

Bengaluru Daycare Abuse Sparks Child Traumas and Labor Salary Scrutiny

Oliver Whitfield

Published Jul 4, 2026 - 14:09

Parents recounted severe behavioral changes in their toddlers on Friday following the exposure of alleged abuse at the Little Scholars daycare facility operating inside the Capgemini IT campus in Brookefield, Bengaluru.

A couple employed as software professionals told police investigators that their two-and-a-half-year-old daughter developed an intense aversion and fear toward bathrooms after enrolling at the childcare facility eight months ago.

The investigation escalated after viral video footage showed caretakers yelling at and locking a crying toddler inside a restroom, prompting a police team led by Deputy Commissioner of Police Mohammad Sujeetha to interview affected families.

The parents of a three-year-old boy noted that while their child showed no behavioral changes, they frequently observed children reacting with fear when certain female caretakers shouted.

An anonymous senior police officer clarified that investigators found no evidence to back claims regarding the use of washing machines or toilet jets to discipline the children.

"While dropping or picking him up, we noticed that children would show signs of fear and anxiety on hearing the voices of some female caretakers," stated the parents of the three-year-old boy.

Police officials arrested 55-year-old caretaker Vijayalakshmi on Friday after video evidence showed her locking a toddler in the bathroom, while authorities continue to question four additional caretakers.

"However, the videos clearly show caretakers yelling at toddlers and threatening them to control their behaviour. One video shows a nanny, Vijayalakshmi, locking a child inside the bathroom for crying," said a senior police officer.

The investigation also drew scrutiny from the labor department, which discovered the caretakers were paid 8,000 rupees monthly instead of the mandated 25,000 rupees minimum wage.

"As per the guidelines laid down by the labor department, the salaries should be a minimum of Rs 25,000. The caretakers, in their statement, have claimed that they were given Rs 8,000 a month. Seeking a copy of the statement, labor officials have contacted us. After obtaining the statements mentioning the salary part, they will approach the firm that ran the daycare centre," stated a senior police officer.

Karnataka Home Minister Priyank Kharge heavily criticized Capgemini for administrative lapses and failing to conduct proper background checks on the external daycare staff.

“Such international companies will have standard operating procedures related to many administrative matters, including running daycare. I don't think Capgemini have followed any SOP here or acted responsibly. They haven't properly done background checks on staffers.

We have zero tolerance towards Capgemini in this matter. We've asked them to give a detailed clarification. An incident of this nature not only damages the companies, but also the image of our Brand Bengaluru,” said Home Minister Priyank Kharge.

In response, Capgemini issued an official statement on Friday confirming the temporary closure of the facility and detailing the support packages being deployed for the impacted employee families.

“At Capgemini, the safety and wellbeing of every child remain our highest priority. The situation reported at the daycare facility in Bengaluru, operated by the external provider Little Scholars, is being treated with the utmost seriousness. Our first thoughts are with the children and their families. We are extending all our support to them,” the statement from Capgemini read.

The IT firm further noted that its external providers are typically subjected to rigorous due diligence and compliance processes to protect the children of its workforce.

“Our daycare providers are subject to rigorous due diligence and compliance checks. These facilities support our employees, who entrust their children to these centres. This is an important part of our commitment to our team members,” the firm added.

Capgemini clarified that its immediate response measures include providing dedicated counseling through internal programs, flexible work-from-home arrangements, and a helpline facility.

“support to affected families, including access to a helpline facility, dedicated counselling through our Employee Assistance Programme, and flexible work from home options” noted the company regarding its ongoing actions.

The tech firm concluded its announcement by emphasizing its focus on legal cooperation to ensure accountability.

“We are committed to acting decisively to protect our employees and their families,” maintained the company.

Source: <https://www.thehansindia.com/amp/andhra-pradesh/magisterial-probe-begins-into-sai-krishna-death-1093758>

Magisterial probe begins into Sai Krishna death

The Hans India Update: 2026-07-05 08:15 IST

Vijayawada: The magisterial inquiry into the alleged custodial death of Gade Sai Krishna was held at the Vijayawada sub-collector's office on Saturday. During the inquiry, the victim's family provided their statements to the inquiry officer.

The case of Sai Krishna's custodial death has garnered significant public attention across the state, and the findings of the ongoing inquiry are expected to be closely monitored.

Sai Krishna's mother, Vijayalakshmi, along with his maternal uncle Nageswara Rao and maternal aunt, presented their testimonies during the proceedings. Vijayalakshmi made serious allegations against the police, claiming that her son was killed in custody and that his body was subsequently disposed of.

The inquiry was ordered by NTR district collector Dr G Lakshmisha in accordance with the provisions of the Bharatiya Nyaya Sanhita (BNS) and the guidelines set by the National Human Rights Commission (NHRC). The inquiry was conducted by Vijayawada revenue divisional officer (RDO) Vennela Srinu.

After the hearing, Vijayalakshmi spoke to the media, explaining that she had rushed to the Krishnalanka police station upon learning that her son was being held there. However, she alleged that the then circle inspector S S V Nagaraju did not permit her to meet Sai Krishna and instructed her to leave the station.

Vijayalakshmi appealed to the inquiry officer for justice, urging a fair and impartial investigation to uncover the complete truth behind the case. The inquiry lasted for over two hours. Meanwhile, several leaders from the YSRCP, including former minister Ambati Rambabu and former MLAs Malladi Vishnu, Sudhakar Babu and Vangaveeti Narendra, attended the inquiry. They submitted a memorandum expressing their doubts about the circumstances surrounding Sai Krishna's alleged custodial death and the disappearance of his body.

Source: <https://www.deccanherald.com/amp/story/india/tamil-nadu/tn-govt-begins-extraction-of-ammonia-gas-stored-at-seafood-export-factory-in-tiruvallur-4061901>

TN govt begins extraction of ammonia gas stored at seafood export factory in Tiruvallur

The clearance operation comes in the wake of the June 21 gas leak at the St Peter & Paul Seafoods Exports Private Limited plant in Kannigaipair village.

PTI

Last Updated 04 July 2026, 12:02 IST

Tiruvallur (Tamil Nadu): Authorities on Saturday initiated a multi-agency operation to safely extract and remove ammonia gas stored at a local seafood export company, where a tragic leak last month claimed the lives of 18 women migrant workers.

As a precautionary measure, traffic in the vicinity has been diverted and workers from neighbouring industries within a 300-metre radius of the facility have been evacuated, Tiruvallur District Collector S Kavitha told reporters here.

The extraction process, which began at 8 am, is scheduled to conclude by 5 pm, though officials are prepared to extend the operation to Sunday morning if the removal remains incomplete.

The clearance operation comes in the wake of the June 21 gas leak at the St Peter & Paul Seafoods Exports Private Limited plant in Kannigaipair village. A toxic ammonia leak from a cooling pipe left 18 women workers dead and over 80 others hospitalised with severe respiratory distress. The victims, all migrant workers, predominantly hailed from Odisha, Assam, and Jharkhand.

Following the tragedy, the state government, the State Commission for Women, and the National Human Rights Commission (NHRC) launched probes into alleged industrial safety lapses, leading to the arrest of the factory owners.

Providing details on Saturday's clearance drive, Kavitha said the operation is being executed with the coordination of the safety team, health department, fire and rescue services, police, and pollution control officials following two days of logistical planning.

To ensure strict safety, authorities have restricted access to a 30-metre 'hot zone', where only 15 technical experts equipped with protective kits are permitted to handle the gas removal. Fire, health, and rescue personnel are stationed on standby in a 30 to 75-metre radius, ready to mobilise immediately if emergency communication is received from the hot zone via walkie-talkie.

An outer perimeter has been secured at 300 metres, where traffic has been completely halted and additional emergency teams are deployed. The Collector clarified that while no residential properties fall within this 300-metre exclusion zone, residents have been briefed on safety protocols and response actions in the event of an accidental leak. Officials have also urged the public to remain calm and cooperate with the authorities.

Once extracted, the ammonia will be transported back to the supply company for a final decision regarding its safe disposal or reuse. Additionally, the Food Safety department has collected samples of the prawns stored at the secured warehouse, and a decision on their disposal will be taken after laboratory test results are received.

Source: <https://news.abplive.com/cities/west-bengal-rain-news-imd-issues-red-alert-for-parts-as-bay-of-bengal-system-set-to-intensify-heavy-rain-looms-1854467>

English NewsNewsIndiaTamil Nadu Begins Ammonia Removal At Seafood Plant Where Leak Killed 18 Workers

Tamil Nadu Begins Ammonia Removal At Seafood Plant Where Leak Killed 18 Workers

Tamil Nadu authorities launched a multi-agency operation to remove ammonia from the Tiruvallur seafood export unit where a toxic gas leak killed 18 women workers last month.

Written By : PTI | Updated at : 04 Jul 2026 02:56 PM (IST)

Tiruvallur (Tamil Nadu), Jul 4 (PTI) Authorities on Saturday initiated a multi-agency operation to safely extract and remove ammonia gas stored at a local seafood export company, where a tragic leak last month claimed the lives of 18 women migrant workers.

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Source: <https://www.etnownews.com/entertainment/who-is-jaswant-singh-khalra-the-real-story-behind-diljit-dosanjhs-punjab-95-now-released-as-satluj-on-zee5-article-154936468>

Who is Jaswant Singh Khalra? The real story behind Diljit Dosanjh's Punjab 95, now released as Satluj

Who was Jaswant Singh Khalra? Discover the real story behind the human rights activist who inspired Diljit Dosanjh's Punjab 95, now released as Satluj, his fight against alleged disappearances, the censorship battle, and why his legacy still matters today.

Produced by: ET Now Digital Edited by: Eshita Bhargava

Updated Jul 4, 2026 14:18 IST

Who Is Jaswant Singh Khalra? Meet the Real-Life Human Rights Hero and the Real Story Behind Diljit Dosanjh's Punjab 95, Now Released as Satluj

Some stories refuse to fade, no matter how much time passes. They continue to provoke questions, demand accountability and remind people that history cannot simply be forgotten. The life of Jaswant Singh Khalra is one such story. A bank official by profession and a human rights activist by conviction, Khalra dedicated his life to uncovering one of the most painful chapters in Punjab's modern history. His work exposed allegations of illegal detentions, disappearances and secret cremations during the years of militancy. Decades later, his extraordinary journey has inspired Satluj, the Diljit Dosanjh-starrer that audiences finally get to watch after surviving years of uncertainty, censorship battles and delays. Earlier known as Punjab 95, the film has now arrived on OTT in its original form, bringing Khalra's story to a much wider audience.

Why has Punjab 95 finally released as Satluj?

After nearly three years of uncertainty, director Honey Trehan's much-awaited film has finally reached viewers. Retitled Satluj, the film started streaming exclusively on ZEE5 on Friday evening.

Featuring Diljit Dosanjh in the lead role, alongside Kanwaljeet Singh, Arjun Rampal, Suvinder Vicky and Geetika Vidya Ohlyan, the film is inspired by the life of Jaswant Singh Khalra. It revisits the turbulent period in Punjab during the 1980s and 1990s, when the state witnessed widespread allegations of enforced disappearances, extra-judicial killings and illegal detentions amid the fight against Khalistani militancy.

The release also coincided with the unveiling of the film's official trailer, which paints a tense picture of Punjab in 1995. Through the trailer, viewers witness a society caught between militancy and policing, while Diljit Dosanjh's character refuses to stay silent despite repeated warnings.

One of the film's defining moments comes when Jaswant declares that his fight is neither against the police nor the government, but against individuals who crossed the limits of humanity for personal ambitions. The trailer also follows his efforts to bring the issue before the international community before ending with his own abduction, mirroring the tragic fate of the activist himself.

What did Honey Trehan say after the film's release?

Director Honey Trehan shared an emotional message on Instagram Stories after the film finally premiered. He confirmed that while the original title could not be retained, audiences are watching the complete film exactly as it was intended, without edits or compromises. Trehan thanked Diljit Dosanjh, the producers and everyone who stood by the project throughout its long journey.

He reiterated that neither he nor Diljit wanted a compromised version of the film to reach audiences, expressing gratitude that the final release preserves the original vision.

Who was Jaswant Singh Khalra?

Long before he became a symbol of courage, Jaswant Singh Khalra lived an ordinary life in Amritsar, where he served as the director of a cooperative bank. Everything changed when he began noticing unusual records related to unidentified bodies being cremated without families being informed.

Curiosity turned into a determined investigation.

By studying municipal records from Amritsar, Tarn Taran and Majitha, Khalra alleged that thousands of people had disappeared during Punjab's insurgency years and that many had been secretly cremated without proper legal procedures. His findings challenged official narratives and brought global attention to allegations of serious human rights violations.

Rather than retreat in the face of threats, Khalra continued speaking publicly, believing that documenting the truth was a responsibility that could not be abandoned.

How did Jaswant Singh Khalra disappear?

On 6 September 1995, Khalra was allegedly abducted from outside his residence by Punjab Police personnel. According to court records and subsequent investigations, he was reportedly taken to Jhabal police station, where he was tortured before being killed. His body has never been recovered.

His disappearance sparked a determined legal battle led by his wife, Paramjit Kaur, who approached the Supreme Court seeking justice. The case was transferred to the Central Bureau of Investigation.

Years later, in 2005, a Patiala court convicted six police officials for Khalra's murder. The convictions were upheld by the Supreme Court in 2011, making it one of India's most significant human rights cases.

Why did Punjab 95 face such a long censorship battle?

The film's troubles began after it was submitted to the Central Board of Film Certification in 2022.

Over several rounds of review, numerous cuts were suggested before certification could be granted. The dispute continued for months, eventually affecting the film's planned premiere at the Toronto International Film Festival in September 2023, which had to be withdrawn.

In an interview, Honey Trehan revealed that the makers accepted 21 cuts initially in the hope of resolving the matter. However, each revised version was followed by fresh demands.

According to Trehan, among the suggested changes were altering Khalra's name, removing the phrase stating the film was inspired by true events, deleting references to Punjab Police, removing visuals featuring the Indian flag, silencing Gurbani, deleting the names of locations where bodies were allegedly recovered, and even changing the film's title.

The legal battle also reached the Bombay High Court in 2023 before the producers eventually withdrew the case on legal advice. Discussions about releasing the film internationally surfaced in early 2025 but those plans did not materialise either.

Why is Jaswant Singh Khalra still remembered today?

Khalra's work remains relevant because it raised uncomfortable questions about accountability, justice and the rights of ordinary citizens during one of Punjab's most violent periods.

Interestingly, while his story has faced resistance on Indian screens, his legacy has received recognition abroad. Earlier this year, an elementary school in California was named after Jaswant Singh Khalra, honouring his commitment to human rights and justice.

His courage continues to inspire activists, researchers and filmmakers who believe that historical events deserve honest documentation, regardless of how difficult those conversations may be.

Did you know?

One of Khalra's last public speeches was delivered in Canada, just months before his disappearance. During the address, he said, "When you protect the truth, the truth also protects you."

Those words have since become closely associated with his legacy and continue to be shared widely by human rights organisations around the world.

What makes Satluj more than just another political film?

At its heart, Satluj is not merely a historical drama. It is the story of one man's determination to pursue truth despite enormous personal risk. Through Diljit Dosanjh's performance and Honey Trehan's direction, the film revisits a difficult period in India's history while asking questions that remain relevant even today. Whether viewers see it as a political thriller, a courtroom-inspired drama or a tribute to a fearless activist, the film ultimately

shines a light on a man who believed that justice begins with documenting the truth.

Credits: Historical details are based on publicly available court records, interviews with director Honey Trehan, statements by Paramjit Kaur, and reports published by Human Rights Watch and the National Human Rights Commission (NHRC).

Source: <https://pragativadi.com/andhra-police-return-rs-2-5-lakh-after-torturing-two-odia-youths/>

Andhra Police Return Rs 2.5 Lakh After Torturing Two Odia Youths

by Itishree Sethy July 4, 2026
in Odisha, Trending Now, Uncategorized
Reading Time: 3 mins read

Andhra Police refunded Rs 2.5 lakh they had extorted from two youths of Koraput district after subjecting them to torture.

Intervention Brings Relief to Victims. The incident involved two youths from Bilaput Panchayat under Nandapur block in Koraput district — Ramamurti Niriki and Suresh Khila.

Andhra Police from Muchimpur station picked them up, tortured them in an abandoned house, and demanded money by threatening to implicate them in a ganja smuggling case.

The families paid Rs 2.5 lakh to secure their release. After Pragtibadi newspaper published the story, Koraput district administration and Odisha government intervened strongly.

Human rights activist Anup Kumar Patra also drew the attention of the National Human Rights Commission. In response, Madugula CI Srinivas Rao visited Machkund Police Station and held discussions with the victims and their families. Following the inquiry, Andhra Police returned the full amount on Friday.

A mediator reached Surumi village and handed over the Rs 2.5 lakh to the families. The victims and their families expressed happiness and gratitude. They thanked Pragtibadi, Machkund Police, district administration, and human rights activists for their support.

The two Odia youths had filed a complaint at Machkund Police Station against the Andhra Police for torture and extortion. This Andhra Police extortion case highlights cross-border police high-handedness and the importance of timely media and administrative intervention in protecting citizens' rights.

Source: <https://hindupost.in/dharma-religion/hindus-under-attack-roundup-week-292/>

Dharma & ReligionCrime

Hindus Under Attack: A Weekly Roundup of Hate Crimes, Persecution, and Discrimination Against Hindus
July 5, 2026 HinduPost Desk

Attacks on Hindus and Hindu Dharma, both in Bharat and overseas, are frequent and unrelenting. In many regions of the world, this persecution is like a genocide slowly unfolding before our eyes. For decades, the world has ignored the actual depth and breadth of these attacks, driven by disturbing anti-Hindu bigotry. From murders, forced conversions, land grabs, assault on festivals, desecration of temples and murtis, hate speech, and sexual violence to institutionalised & legal discrimination, Hindus are facing an increasing assault on their very existence along with an unprecedented Hindu hatred.

In this weekly summary for the period from 28 June to 04 July 2026, we hope to provide a snapshot of such crimes and hopefully awaken more people around the world to this human rights crisis:

Bharat

- 1) The Foreign Contribution (Regulation) Rules, 2011, were amended by a Gazette notification published by the Union Ministry of Home Affairs. This is an important move for guarding the Dharmic land by finally shut the door on conversion money.
- 2) Mohammad Sohail, a resident of Gangoh in Uttar Pradesh's (UP) Saharanpur district, who was allegedly plotting to target the Ram Mandir in Ayodhya, has been arrested in Karnataka following a joint operation by the National Investigation Agency (NIA) and the Anti-Terrorism Squad (ATS).
- 3) Uttar Pradesh Police successfully thwarted an attempted cow slaughter operation in the Sardhana area of Meerut district arresting three suspects following a brief exchange of fire and recovering approximately one quintal (100 kilograms) of beef along with a live bovine and slaughter equipment. The arrested accused have been identified as Monish, Dilshad, and Sartaj.
- 4) The National Human Rights Commission has formally intervened in a complaint filed by Hyderabad-based activist A.S. Santhosh, directing the Telangana government and the Union Home Ministry to examine allegations that HIV-affected orphan children linked to Agape Orphanage were publicly exposed on fundraising platforms and that wider child-protection and regulatory failures may have followed.
- 5) The Karnataka CET controversy — in which students were forced to remove their sacred Janeu (Yajnopaveetha) before entering examination halls — has reignited nationwide outrage over the targeting of Hindu religious symbols in public institutions. What was claimed as routine exam protocol quickly exposed a deeper pattern of institutional insensitivity and selective secularism. Sacred threads like the Janeu and Kalava are repeatedly treated as security threats rather than constitutionally protected expressions of faith. Far from a procedural matter, the issue raises serious questions about equality before the law, religious freedom, and personal dignity.

6) What began as a quiet organisational change towards the end of August 2025 has since unravelled into what many former employees are calling a targeted and systematic removal of Indian Hindu professionals from LyondellBasell's (LYB) Enterprise Architecture division in Mumbai, India. LyondellBasell is one of the world's largest plastics and chemicals companies, with its global headquarters in Houston, Texas.

Bangladesh

Attacks on Hindus in Bangladesh are relentless and designed to cleanse the religious minority from the country gradually. According to a study by Prof. Abul Barakat of Dhaka University, no Hindus will be left in Bangladesh by 2050 due to systemic and institutionalized persecution. Temple desecration, land grabbing, mob attacks after false blasphemy charges, rape/forced conversion of women, and hate speech are tools used to intimidate and drive Hindus out.

1) An election held without the participation of the Awami League-Bangladesh's largest secular party-made the BNP feel like the safest political bet for many belonging to religious minorities. However, a new controversy over the murti of Sri Ram, one of the most revered Hindu deities raises serious questions over the religious freedom guaranteed not only by the Constitution but also heavily propagated by those currently in political power in Bangladesh.

Most hate crimes are driven by anti-Hindu bigotry encoded in certain religious teachings and political ideologies. While the anti-Hindu hate in Islamic countries is evident, there is another subtler form of anti-Hindu sentiment within institutions and the public sphere of ostensibly secular states (like India) that provides an enabling environment for Hinduphobia and hate crimes. This subtle, everyday discrimination can be missed unless one studies prevailing laws and patterns. The gradual ban on firecrackers during Diwali is a good example – it might seem pollution-related on the surface. Still, the double standards at play become apparent when one looks at the larger picture of restrictions on Hindu festivals and the lack of sound reasoning behind the ban.

We request all readers to share other anti-Hindu hate crimes that we might have missed in this period in the comments below or by emailing hindupost.in@gmail.com. We also solicit support in maintaining the Hindu human rights tracker database.

Source: <https://timesofindia.indiatimes.com/city/patna/dsp-in-trouble-as-muz-encounter-case-resurfaces-after-bhojpur-row/articleshow/132184337.cms>

DSP in trouble as Muz encounter case resurfaces after Bhojpur row

Faryal Rumi Jul 4, 2026, 10.17 PM IST

Patna: The legal troubles of DSP Rajesh Sharma continue to mount with proceedings resuming in the long-pending 2007 alleged fake encounter case in Muzaffarpur. A Muzaffarpur court has fixed July 15 for the next hearing after taking up a fresh application filed by the mother of one of the deceased through an advocate. The development comes days after Rajesh was removed from the post of SDPO in connection with the controversial Bharat Tiwari encounter case in Jagdishpur, Bhojpur. An FIR for murder has also been registered against him in Ara in that case. He was later posted as DSP in the Prohibition and State Narcotics Control Bureau in Patna.

The fresh application was filed by Anita Devi, the mother of Manish Sharma alias Manish Mahiwal, one of the three youths killed in the 2007 encounter. Through advocate S K Jha, she sought further proceedings in the case, which had remained pending for years due to the absence of witnesses.

Rajesh, a 1994-batch sub-inspector who was later promoted to the rank of DSP, served as the station house officer of Sadar and Brahmapura police stations before becoming SDPO of Saraiya in Muzaffarpur.

His name first came into the spotlight during a shootout at a dancer's brothel in Muzaffarpur's Chaturbhuji Sthan red-light area, in which one alleged criminal was killed while Rajesh sustained a bullet injury to his leg.

Another major controversy followed on Nov 4, 2007, when three youths were killed in a police encounter near MIT College under the Brahmapura police station area.

Advocate Jha said the alleged encounter took place at around 4.30 am on Nov 4, 2007. He said the matter later reached the National Human Rights Commission, which, in its final order in Dec 2012, treated the incident as a human rights violation. Anita subsequently filed a complaint in the Muzaffarpur court in 2013.

Jha said he was recently appointed as Anita's counsel. "After examining the entire case record, he filed a petition seeking further proceedings to ensure justice." He said the court heard the matter over two days, with arguments lasting nearly an hour, and fixed July 15 as the next date of hearing.

Source: <https://www.deccanchronicle.com/southern-states/karnataka/karnataka-bengaluru-police-arrests-second-accused-in-creche-abuse-case-1968356>

Home » Southern States » Karnataka

Karnataka : Bengaluru Police Arrests Second Accused In Creche Abuse Case
ANI 4 July 2026 6:15 PM

NHRC has issued a notice to the Karnataka government and the state's police chief over daycare centre abuse case reports.

Bengaluru : Bengaluru Police on Saturday made a second arrest in the alleged physical abuse and torture of toddlers at a daycare centre located inside an IT company's campus in the Brookefield area of Bengaluru, Karnataka, DCP South-East Bengaluru said. The accused woman, identified as Sujatha, was sent to judicial custody for 14 days. Earlier, police had arrested another woman in connection with the case. According to the Bengaluru Commissioner, the woman is named in the FIR registered in the case. She was identified during verification of video footage that surfaced in connection with the alleged abuse of the child and was subsequently taken into custody.

The case pertains to the alleged abuse of an infant at a day care facility, which came to light after video evidence of the incident surfaced. The investigation is underway. The National Commission for Protection of Child Rights (NCPCR) on Friday took suo motu cognisance of the alleged physical abuse and torture of toddlers at the daycare centre. In a letter dated July 2, addressed to Bengaluru Urban Deputy Commissioner PS Kantharaju, NCPCR said that its team headed by Senior Technical Expert Pares Shah was visiting Bengaluru for a fact-finding inquiry. Reacting to the incident, Karnataka Home Minister Priyank Kharge termed the alleged assault "absolutely unacceptable" and said such incidents would not be tolerated.

"Such an incident is absolutely unacceptable and will not be tolerated. The authorities have already sought a report on the matter," Kharge said. He said there is a Standard Operating Procedure (SOP) that clearly lays down how daycare centres should be run and asked the management to submit a written explanation. "Parents entrust daycare centres with the care of their young children. These centres must be operated with utmost care and in accordance with the prescribed guidelines. That was clearly not the case here," the minister said.

Meanwhile the NHRC on Friday said it has issued a notice to the Karnataka government and the state's police chief over reports that some toddlers were allegedly treated inhumanely by nannies at a creche operating on an IT company's premises in Bengaluru. Reportedly, the incident came to light after a child helpline official received videos depicting "cruelty towards toddlers", related to professionals working at the campus who leave their children at the facility while on duty, it said in a statement.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report about "some toddlers being treated inhumanely by the nannies at a creche operating on the premises of an IT company in Bengaluru". The Commission has observed that the content of the news reports, if true, raises serious issues of human rights violations. Therefore, it has issued notices to the Karnataka chief secretary and the director general

of police, seeking a detailed report on it in two weeks. According to the media report, carried on July 2, the video purportedly showed the nannies placing the toddlers inside a washing machine, spraying water into their mouths using a toilet jet spray, locking them inside the toilets to silence them, forcing them to sit on Western-style commodes and threatening them to remain silent whenever they cried. The creche has been temporarily closed as a precaution, the statement said.

Source: <https://www.deccanchronicle.com/southern-states/karnataka/commission-to-counsel-victims-parents-to-know-their-stress-level-1968389>

Home » Southern States » Karnataka

Commission To Counsel Victim's Parents to Know Their Stress Level
M B GIRISH 4 July 2026 8:43 PM

Director General of Police Dr M.A. Saleem asking for a detailed report on the matter within two-weeks

Chairman of Karnataka State Commission for Protection of Child Rights Santosh Patil during his visit to an on-campus day-care facility belonging to IT firm, Capgemini, in Bengaluru.

BENGALURU: The Karnataka State Commission for Protection of Child Rights (KSCPCR) would engage a counsellor National Institute of Mental Health and Neuro Sciences (NIMHANS), Bengaluru to counsel parents of a toddler, a victim of abuse at the on-campus day-care facility attached to Capgemini, an IT firm, in Bengaluru where allegations of physical and mental harassment were meted out to toddlers by caretakers leading to separate investigation by multiple agencies including HAL police, KSCPCR, National Commission for Protection of Child Rights and National Human Rights Commission. NCPCR, NHRC and KSCPCR have registered suo motu cases.

Meanwhile, HAL, the jurisdictional police, arrested two staff attached to the day-care facility and identified them as Vijayalakshmi and Sujatha. The FIR names 5 persons as accused in the alleged abuse to toddlers. The investigations by multiple agencies over allegations of child abuse follows a couple of videos circulated purportedly showed toddlers were handled roughly by caretakers and alleged subjected them to harassment over their cries, disturbances. The toddlers were locked up on western style toilets, sprayed with jet sprays, put troublesome toddlers inside washing machines among others.

As per reports, 15 caretakers' work at the day-care facility in shifts while at a time about 15 toddlers were handed over to the caretakers at the facility. Chairman of the Commission Santosh Patil told Deccan Chronicle on Saturday confirmed "There were no external injuries on the toddler whom he met to assess (stress level if any in the child). Other victims in the child abuse case will be examined by the police investigating the case."

A joint inspection of the day-care facility was made by Karnataka State Commission for Protection of Child Rights (KSCPCR) and National Commission for Protection of Child Rights members but the day-care facility was closed by the firm as a precautionary measure after the child abuse allegations were made. Two-members from NCPCR visited the on-campus day-care facility on Friday and Saturday and they have made their assessment of the incident and will submit their report to the Union Government.

To the members of Karnataka State Commission for Protection of Child Rights (KSCPCR) and National Commission for Protection of Child Rights, Capgemini stated "They started the on-campus day-care facility 17 years back and there were no reports of any abuse to toddlers until the recent incident." NHRC served notices to Karnataka Chief Secretary Shalini Rajneesh and Director General of Police Dr M.A. Saleem asking for a detailed report on the

matter within two-weeks.

Source: <https://www.dtnext.in/news/national/bengaluru-creche-case-nhrc-notice-to-karnataka-govt-police-chief>

Bengaluru creche case: NHRC notice to Karnataka govt, police chief

Reportedly, the incident came to light after a child helpline official received videos depicting "cruelty towards toddlers", related to professionals working at the campus who leave their children at the facility while on duty, it said in a statement.

PTI Published on: 04 Jul 2026, 6:45 pm

NEW DELHI: The NHRC on Friday said it has issued a notice to the Karnataka government and the state's police chief over reports that some toddlers were allegedly treated inhumanely by nannies at a creche operating on an IT company's premises in Bengaluru.

Reportedly, the incident came to light after a child helpline official received videos depicting "cruelty towards toddlers", related to professionals working at the campus who leave their children at the facility while on duty, it said in a statement.

The National Human Rights Commission (NHRC) has taken suo motu cognisance of a media report about "some toddlers being treated inhumanely by the nannies at a creche operating on the premises of an IT company in Bengaluru".

The Commission has observed that the content of the news reports, if true, raises serious issues of human rights violations.

Therefore, it has issued notices to the Karnataka chief secretary and the director general of police, seeking a detailed report on it in two weeks.

According to the media report, carried on July 2, the video purportedly showed the nannies placing the toddlers inside a washing machine, spraying water into their mouths using a toilet jet spray, locking them inside the toilets to silence them, forcing them to sit on Western-style commodes and threatening them to remain silent whenever they cried.

The creche has been temporarily closed as a precaution, the statement said.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that a one-and-a-half-year-old toddler lost his eyesight due to alleged medical negligence at the Banda Civil Hospital in the Sagar district, Madhya Pradesh.

In a separate statement, the NHRC said it has taken suo motu cognisance of a media report that a one-and-a-half-year-old toddler lost his eyesight due to alleged medical negligence at the Banda Civil Hospital in the Sagar district, Madhya Pradesh.

Reportedly, the child was taken to the hospital for treatment of a cold and redness in his eyes. The doctors

allegedly administered nasal drops into his eyes, following which he developed an infection that resulted in the loss of vision, it said.

The NHRC has issued a notice to the Madhya Pradesh chief secretary, seeking a detailed report on it in two weeks, the statement said.

Source: <https://www.asatunews.co.id/en/nhrc-investigates-toddler-abuse-bengaluru>

NHRC Investigates Alleged Toddler Abuse at Bengaluru Daycare

Thomas Vanoverbeke

Published Jul 4, 2026 - 13:31

The National Human Rights Commission (NHRC) took suo motu cognisance on Saturday, July 4, 2026, of alleged inhuman toddler abuse at a daycare center operating inside the Capgemini campus in Bengaluru, Karnataka. The rights panel issued notices to the Karnataka Chief Secretary and the Director General of Police, directing them to submit a detailed report within two weeks. The NHRC observed that these allegations raise serious concerns over human rights violations if they are found to be true.

The matter surfaced after a Child Helpline official obtained videos showing caregivers abusing toddlers while their parents were at work.

The videos reportedly showed children being locked inside toilets, placed inside a washing machine, sprayed with water using toilet jets, and threatened to remain silent. Consequently, the daycare facility has been temporarily closed as a precautionary measure.

The HAL police arrested Vijayalakshmi, a 50-year-old caregiver from Kolar district, who was remanded to judicial custody on Friday. An FIR has been registered against five caregivers for allegedly abusing children aged between two and three years.

Investigators are currently examining the role of the remaining four women and verifying the collected video evidence. During questioning, Vijayalakshmi allegedly stated that the toddlers' frequent crying and disruptive behavior led her to act in that manner. Capgemini has shut down the facility and stated it is fully cooperating with the ongoing police investigation.

Source: https://www.thehansindia.com/andhra-pradesh/magisterial-probe-begins-into-sai-krishna-death-1093758#google_vignette

News Magisterial probe begins into Sai Krishna death

Created On: 5 July 2026 8:15 AM IST

By The Hans India

Vijayawada: The magisterial inquiry into the alleged custodial death of Gade Sai Krishna was held at the Vijayawada sub-collector's office on Saturday. During the inquiry, the victim's family provided their statements to the inquiry officer. The case of Sai Krishna's custodial death has garnered significant public attention across the state, and the findings of the ongoing inquiry are expected to be closely monitored. Sai Krishna's mother, Vijayalakshmi, along with his maternal uncle Nageswara Rao and maternal aunt, presented their testimonies during the proceedings. Vijayalakshmi made serious allegations against the police, claiming that her son was killed in custody and that his body was subsequently disposed of. The inquiry was ordered by NTR district collector Dr G Lakshmisha in accordance with the provisions of the Bharatiya Nyaya Sanhita (BNS) and the guidelines set by the National Human Rights Commission (NHRC). The inquiry was conducted by Vijayawada revenue divisional officer (RDO) Vennela Srinu.

After the hearing, Vijayalakshmi spoke to the media, explaining that she had rushed to the Krishnalanka police station upon learning that her son was being held there. However, she alleged that the then circle inspector S S V V Nagaraju did not permit her to meet Sai Krishna and instructed her to leave the station. Vijayalakshmi appealed to the inquiry officer for justice, urging a fair and impartial investigation to uncover the complete truth behind the case. The inquiry lasted for over two hours. Meanwhile, several leaders from the YSRCP, including former minister Ambati Rambabu and former MLAs Malladi Vishnu, Sudhakar Babu and Vangaveeti Narendra, attended the inquiry. They submitted a memorandum expressing their doubts about the circumstances surrounding Sai Krishna's alleged custodial death and the disappearance of his body.

Source: <https://nenews.in/assam/nhrc-seeks-action-taken-report-from-rpf-dg-over-alleged-harassment-of-guwahati-based-human-rights-defender/56198/>

NHRC seeks Action Taken Report from RPF DG over alleged harassment of Guwahati-based human rights defender

Northeast NewsbyNortheast News July 4, 2026 in Assam

GUWAHATI: The National Human Rights Commission (NHRC) has taken cognisance of a complaint filed by Guwahati-based human rights defender Dr. Monojit Singha, alleging harassment and misuse of official authority by railway officials.

Terming the allegations as involving “serious violations of human rights”, the Commission has directed the Director General of the Railway Protection Force (RPF), New Delhi, to submit an Action Taken Report (ATR) within two weeks.

The matter, registered as Case No. 56/3/24/2026, relates to an incident on August 7, 2025, at New Colony in Pandu, Guwahati. According to the complaint, Senior Section Engineer (Works/West/Pandu), N.F. Railway, Abhijit Naug, accompanied by uniformed RPF personnel, visited the residence of Dr. Singha’s parents and allegedly questioned neighbours about the family, causing distress to his elderly parents.

Dr. Singha alleged that the visit was carried out without any FIR, written notice, official complaint, or involvement of the local civil police. He claimed the action amounted to intimidation and retaliation for his role as a whistleblower.

According to the complaint, he has been raising concerns over alleged irregularities, including an illegal railway quarter-rent racket and land encroachments under the jurisdiction of the Senior Section Engineer in the Pandu area.

The complaint further stated that security concerns linked to the alleged encroachments had previously come under scrutiny after state police reportedly arrested members of banned organisations from illegally occupied railway quarters in the locality.

Dr. Singha said that despite submitting representations to the Chief Security Commissioner and the Principal Chief Security Commissioner of the Northeast Frontier Railway in August 2025, he received no response from the railway authorities, prompting him to approach the NHRC.

After examining the petition, the NHRC’s Law Division, headed by Deputy Registrar (Law) Sparsh Agarwal, observed that the allegations disclosed a prima facie case involving possible violations of the complainant’s right to live with dignity. The Commission subsequently directed the Director General of the RPF to submit a detailed Action Taken Report within two weeks.

Welcoming the Commission’s intervention, Dr. Singha said the NHRC’s action strengthens institutional safeguards

for whistleblowers and anti-corruption activists working to protect public interest and public assets.

Source: <https://kalingatv.com/nation/toddler-abuse-in-day-care-case-nhrc-issues-notice-to-karnataka-government/>

HomeNationToddler abuse in day care case: NHRC issues notice to Karnataka Government

Toddler abuse in day care case: NHRC issues notice to Karnataka Government

The National Human Rights Commission (NHRC) has taken suo motu cognizance of the incident in which nannies were seen abusing toddlers in Bengaluru

By Vaishnavi Verma Last updated Jul 4, 2026

Bengaluru: The National Human Rights Commission (NHRC) has issued a notice to Karnataka Government regarding the toddler abuse in day care case. It seeks detailed report in two days on the matter if it is true.

NHRC has taken suo motu cognizance after the videos of nannies of day care abusing toddlers in Bengaluru went viral on the internet.

The NHRC says is the content and the viral videos are true then this issue needs attention and seriousness as it violets human rights.

In the viral videos, the nannies were seen abusing the children in several ways such as making them sit in the drum of a front-loading washing machine, water sprayed into their mouths with a toilet jet spray, and locked in washroom.

As per repots, two nannies of the alleged day care identified as Vijayalakshmi and Manjula were arrested yesterday. Five nannies are booked for physical abuse and psychological intimidation of toddlers.

The five nannies have been identified as Manjula, Vijayalakshmi, Bhavani, Sindhu, and Bindu. A case has been registered under the Juvenile Justice (Care and Protection of Children) Act and Section 351 of the Bharatiya Nyaya Sanhita (BNS) for criminal intimidation.

The company under which the day care was opened has also stated that the daycare's main concern is keeping families and staff safe and healthy. So the daycare has been temporarily closed.

Following the incident, parents are very angry about what happened. They trusted the daycare to watch their kids while they worked at the IT Company. People are now very worried about how safe daycares are and how well they are watched, especially the ones inside company offices.

Further investigation into this matter is underway.

Source: <https://newsfirstprime.com/bengaluru/nhrc-slams-bengaluru-creche-abuse-issues-notice-to-karnataka-govt-top-cop-12134664>

BENGALURUTOP NEWS

NHRC slams Bengaluru creche abuse, issues notice to Karnataka govt, top cop

NHRC has taken suo motu cognisance of shocking abuse of toddlers at a Bengaluru creche and issued notices to the Karnataka government and state police chief, seeking a detailed report on action taken and safeguards.

Archana Reddy 04 Jul 2026 23:48 IST

NHRC has issued notices to Karnataka govt and police chief over alleged abuse of toddlers at a Bengaluru creche, seeking a detailed action-taken report

The National Human Rights Commission (NHRC) has issued notices to the Karnataka government and the state's top police official over shocking reports of toddlers being abused at a creche in Bengaluru, treating the matter as a serious human rights concern.

NHRC steps in

The NHRC said it has taken suo motu cognisance of media reports that some toddlers were allegedly treated inhumanely by nannies at a daycare facility located on the premises of an IT company in Bengaluru. The Commission observed that, if the reports are accurate, they point to grave violations of children's human rights and warrant an urgent and detailed inquiry.

Accordingly, the NHRC has sent notices to the Karnataka chief secretary and the director general of police, asking them to submit a comprehensive report within two weeks. The report is expected to include the status of the investigation, action taken against those responsible, and steps proposed or implemented to prevent such incidents in the future.

Shocking allegations from video evidence

The incident reportedly came to light after a child helpline official received videos that appeared to show extreme cruelty towards toddlers at the creche. The visuals, which surfaced in the media on July 2, allegedly showed nannies placing toddlers inside a washing machine, spraying water into their mouths using a toilet jet spray, locking them inside bathrooms to silence them, and forcing them to sit on Western-style commodes while threatening them to stay quiet whenever they cried.

These details sparked widespread outrage and raised questions about safety standards and supervision at daycare facilities, especially those operating within corporate campuses where many working parents rely on such services. In response to the public outcry and ongoing investigation, the creche has reportedly been temporarily closed as a precautionary measure.

Wider human rights and safety concerns

The NHRC has emphasised that the alleged acts, if proven, reflect not only criminal behaviour but also a serious failure to protect vulnerable children in a supposedly secure environment. The Commission's intervention underscores that institutions handling children—whether public or private—have a duty to ensure their safety, dignity, and emotional well-being at all times.

The rights panel has also indicated that the case will be closely monitored until clear accountability is fixed and strong preventive measures are put in place. It has reminded authorities that systemic checks, proper staff training, and strict enforcement of child protection norms are essential to avoid such incidents and to restore public confidence in childcare facilities.

Source: <https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-incidents-of-toddlers-being-treated-inhumanly-by-the-nannies-at-a-creche-in-an-it-company-in-bengaluru-karnataka/>

Top NewsNational News

NHRC, India takes suo motu cognizance of the reported incidents of toddlers being treated inhumanly by the nannies at a creche in an IT company in Bengaluru, Karnataka

By iednewsdesk July 4, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report about some toddlers being treated inhumanly by the nannies at a creche operating on the premises of an IT company in Bengaluru, Karnataka. Reportedly, the incident came to light after a Child Helpline official received videos depicting cruelty towards toddlers of professionals working at the campus who leave their children at the facility while on duty.

The Commission has observed that the contents of the news reports, if true, raise serious issues of violation of human rights. Therefore, it has issued notices to the Karnataka Chief Secretary and Director General of Police, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 2nd July 2026, the video purportedly showed the nannies placing the toddlers inside a washing machine, spraying water into their mouths using a toilet jet spray, locking them inside the toilets to silence them, forcing them to sit on Western-style commodes and threatening them to remain silent whenever they cried. The creche has been temporarily closed as a precaution.

Source: <https://www.storyboard18.com/trending/nhrc-takes-suo-motu-cognisance-of-alleged-toddler-abuse-at-capgemini-bengaluru-daycare-103146.htm>

NHRC takes suo motu cognisance of alleged toddler abuse at Capgemini Bengaluru daycare

The rights panel has sought a report from the Karnataka government and police, while police have arrested one caregiver, booked five women, and continued their probe into alleged abuse at the Bengaluru daycare.

By Storyboard18 | July 4, 2026, 10:01:01 IST

The National Human Rights Commission (NHRC) has taken suo motu cognisance of allegations that toddlers were subjected to inhuman treatment at a daycare centre operating inside the Capgemini campus in Bengaluru.

The Commission has issued notices to the Karnataka Chief Secretary and the Director General of Police, directing them to submit a detailed report within two weeks. It observed that, if the allegations are found to be true, they raise serious concerns over human rights violations.

According to the NHRC, the matter surfaced after a Child Helpline official received videos allegedly showing caregivers abusing toddlers whose parents had left them at the facility while they were at work. The videos purportedly showed children being placed inside a washing machine, sprayed with water using a toilet jet, locked inside toilets, forced to sit on Western-style commodes and threatened to remain silent when they cried. The daycare has since been temporarily closed as a precaution.

Meanwhile, HAL police have arrested Vijayalakshmi, 50, a caregiver from Bangarapet in Kolar district, in connection with the case. She was produced before a court on Friday, which remanded her to judicial custody.

Police said an FIR has been registered against five caregivers for allegedly abusing children aged between two and three years. Investigators are examining the role of the remaining four women named in the FIR and are verifying videos and other evidence collected during the probe.

During questioning, Vijayalakshmi allegedly told police that the toddlers' frequent crying and disruptive behaviour led her to act in the manner seen in the videos. Capgemini has shut the daycare facility and said it is cooperating with the investigation

Source: <https://organiser.org/2026/07/04/363706/bharat/andhra-pradesh-nhrc-orders-probe-into-kurnool-diocese-linked-st-anthonys-orphanage-over-fcra-violations/>

Andhra Pradesh: NHRC orders probe into Kurnool Diocese-linked St Anthony's orphanage over FCRA violations

The NHRC has sought an action taken report from the MHA and Kurnool district authorities after taking cognisance of a complaint filed by the LRPF. The complaint alleges that St Anthony's Orphanage operated an unregistered child care institution while receiving foreign contributions

Surender Kumar Jul 4, 2026, 08:30 pm 15T in Bharat, Andhra Pradesh

The National Human Rights Commission (NHRC) has taken cognisance of a complaint filed by the Legal Rights Protection Forum (LRPF) alleging that St Anthony's Orphanage in Adoni, Kurnool district, Andhra Pradesh, has been operating child care institutions without mandatory approval under the Juvenile Justice (Care and Protection of Children) Act while receiving substantial foreign contributions under the Foreign Contribution (Regulation) Act (FCRA).

Acting on the complaint, the NHRC has directed the Joint Secretary (FCRA), Ministry of Home Affairs (MHA), the District Magistrate and the Superintendent of Police, Kurnool, to inquire into the allegations and submit an Action Taken Report (ATR) within two weeks.

The direction was issued following proceedings before a Bench of the NHRC presided over by Priyank Kanoongo, Member, NHRC, which observed that the allegations made in the complaint prima facie appear to involve violations of the human rights of the victims.

According to the NHRC's communication dated June 2, the Commission has taken cognisance of the matter under Section 12 of the Protection of Human Rights Act, 1993.

The complaint submitted by LRPF alleged that St Anthony's Orphanage, located in Adoni, has been running child care institutions without legal approval under the Juvenile Justice Act while simultaneously receiving significant foreign contributions under the FCRA.

The complaint further alleged that the orphanage does not figure among the registered Child Care Institutions maintained by the competent authorities, despite publicly presenting itself as an organisation engaged in orphan welfare.

It also claimed that the institution operates separate homes for boys and girls and has financial and administrative linkages with other NGOs affiliated with the Church linked Kurnool Diocese.

According to the complaint, these allegations raise concerns regarding child safety, possible misuse of foreign contributions, and violations of statutory child protection laws. The forum requested the Commission to order an inquiry and inspection into the functioning of the institution and examine the utilisation of foreign contributions and compliance with the Juvenile Justice Act.

After examining the complaint, the NHRC observed that the allegations prima facie appeared to disclose possible violations of the human rights of the victims.

The Commission further directed that a copy of the report be sent to the Bench through the prescribed channel and instructed the concerned public authorities to submit their responses through the HRCNet Portal, the NHRC's online platform for official communications. It also stated that reports or responses sent through email would not be entertained.

The NHRC's action follows the complaint filed by LRPF, which cited RTI responses, FCRA records and other publicly available documents while seeking an investigation into the functioning of the orphanage and its alleged links with Diocese-affiliated organisations.

Source: <https://indiaeducationdiary.in/nhrc-india-takes-suo-motu-cognizance-of-the-reported-loss-of-a-toddlers-eyesight-due-to-medical-negligence-in-sagar-district-madhya-pradesh/>

Top NewsNational News

NHRC, India takes suo motu cognizance of the reported loss of a toddler's eyesight due to medical negligence in Sagar district, Madhya Pradesh

By iednewsdesk July 4, 2026

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of a media report that a one-and-a-half-year-old toddler lost his eyesight due to medical negligence at the Banda Civil Hospital in the Sagar district, Madhya Pradesh. Reportedly, the child was taken to the hospital for treatment of a cold and redness in his eyes. The doctors allegedly administered nasal drops into his eyes, following which he developed an infection that resulted in the loss of vision.

The Commission has observed that the contents of the news report, if true, raise serious issues of violation of human rights. Therefore, it has issued a notice to the Madhya Pradesh Chief Secretary, calling for a detailed report on the matter within two weeks.

According to the media report, carried on 30th June 2026, after the incident, the toddler was then taken to the District Hospital for further treatment and to the AIIMS, Bhopal. However, the family was informed that his eyesight could not be restored.

Source: <https://www.thehitavada.com/Encyc/2026/7/4/nhrc-takes-suo-motu-cognisance-seeks-full-report-in-two-weeks-.html>

NHRC takes suo motu cognisance, seeks full report in two weeks

Date :04-Jul-2026

NEW DELHI :

B'luru daycare abuse

THE National Human Rights Commission (NHRC) has taken suo motu cognisance of media reports regarding the alleged inhuman treatment of toddlers by caregivers at a daycare centre operating on the premises of an IT company in Bengaluru, Karnataka. Observing that the contents of the news reports, if true, raise a serious issue of violation of human rights, the apex human rights body has issued notices to the Karnataka Chief Secretary and the Director General of Police, seeking a detailed report within two weeks.

The FIR investigation has gathered pace and one of the five accused, identified as Vijayalakshmi, has been arrested while another has been detained by the HAL Police. According to the NHRC, the incident came to light after a Child Helpline official received videos purportedly depicting cruelty towards toddlers of professionals working at the campus who had left their children at the facility while on duty. As per the media reports, the videos allegedly showed caregivers placing toddlers inside a washing machine, spraying water into their mouths using a toilet jet spray, locking them inside toilets to silence them, forcing them to sit on western-style commodes and threatening them whenever they cried. The NHRC further noted that the daycare facility has been temporarily closed as a precautionary measure. Earlier, Capgemini had announced the temporary closure of its on-campus daycare facility in Bengaluru, saying that the health, safety and well-being of its employees and their families remain its foremost priority.

The company had said it was cooperating fully with the relevant authorities and assisting them in their efforts to establish the facts. Police had registered an FIR at the HAL Police Station against five caregivers under relevant provisions of the Bharatiya Nyaya Sanhita and the Juvenile Justice (Care and Protection of Children) Act. The accused were identified as Manjula, Vijayalakshmi, Bhavani, Sindhu and Bindu. A Special Investigation Team (SIT) has been constituted to probe the case, and efforts are underway to trace the remaining absconding accused. Karnataka Home Minister Priyank Kharge has asserted that the Government has "zero tolerance" for crimes involving children and said daycare centres must strictly adhere to Standard Operating Procedures (SOPs), including proper background verification of staff. Police are continuing to verify the authenticity of the videos, examine CCTV footage, record statements of parents and witnesses, and gather further evidence.

Source: <https://avenuemail.in/nhrc-seeks-report-in-jamshedpur-student-lakshya-mishras-death-case-in-manipal-engineering-college-bengaluru/>

HomeAdministration
AdministrationCrimeJamshedpur

NHRC seeks report in Jamshedpur student Lakshya Mishra's death case in Manipal Engineering College Bengaluru
By News Desk Saturday, 4 July 2026, 22:27:32 IST

Mail News Service

Jamshedpur, July 4 : The death of Kadma resident Lakshya Mishra, a second-year student at Manipal Engineering College in Bengaluru, has taken a fresh turn after the National Human Rights Commission (NHRC) sought a report from the concerned authorities within two weeks.

Lakshya's father, Anjani Kumar Mishra, an employee of the Union Ministry of Information and Broadcasting, has rejected the college administration's claim that his son died by suicide.

Alleging that Lakshya was killed following ragging and that the incident was later projected as a suicide, he has demanded an impartial investigation into the case.

Mishra has written to the President, the Prime Minister, the concerned State Chief Minister and Governor, and other senior authorities seeking a fair probe. He has also appealed to Jharkhand Chief Minister Hemant Soren and Jamshedpur West MLA Saryu Roy to recommend a CBI investigation.

Questioning the college's version, Mishra said his son "could never have taken his own life."

He alleged that if Lakshya had jumped from a nine-storey building, the body would have shown severe impact injuries and there would have been significant blood at the spot.

He also claimed that the window from which the student was allegedly said to have jumped was secured with a grill and iron rods, making it difficult to access.

The grieving father further alleged that the police were informed late and that crucial evidence, including bedsheets and pillows, was removed before the forensic team arrived. He also claimed that the hostel room door handle had been cleaned, raising concerns about possible tampering with evidence.

With the NHRC now seeking a report, the family has expressed hope that the case will receive an independent and transparent investigation leading to justice for Lakshya. The allegations made by the family are yet to be independently verified, and the college administration has maintained that the death was a case of suicide.

Source: <https://www.thehindu.com/news/national/assam/nhrc-seeks-action-from-rpf-chief-on-harassment-of-rights-activist/article71181957.ece>

NHRC seeks action from RPF chief on harassment of rights activist

Guwahati-based Monojit Singha says he was victimised after he exposed an illegal railway quarter-rent racket
Updated - July 04, 2026 01:14 pm IST - GUWAHATI

The Hindu Bureau

Taking a stern view of the alleged misuse of official power and intimidation of citizens, the National Human Rights Commission (NHRC) has sought action from the Railway Protection Force (RPF) for allegedly harassing a Guwahati-based human rights activist.

Marking the allegations by Monojit Singha as “serious violations of human rights”, the NHRC asked the New Delhi-based RPF Director General to submit an action taken report within two weeks of the directive issued on July 2.

The case stems from an incident on August 7, 2025, at New Colony in Guwahati’s Pandu area. According to the complaint, the Northeast Frontier Railway’s Senior Section Engineer (Works/West/Pandu), Abhijit Naug, accompanied by uniformed RPF personnel, descended upon the residence of Mr Singha’s parents and allegedly conducted a neighbourhood interrogation. This, the complainant said, spread suspicion and caused severe mental distress to his elderly parents.

The complainant stated that this “heavy-handed action” was carried out without any official complaint, first information report, written notice, or coordination with the local jurisdictional civil police.

Mr. Singha said that the visit was an act of open victimisation and retaliation for his role as a whistle-blower, and his association with railway welfare and public safety awareness initiatives.

He said he had been raising concerns and supported citizens’ complaints regarding a widespread illegal railway quarter-rent racket and rampant land encroachments within the Senior Section Engineer’s jurisdiction in Pandu.

These security lapses came to light earlier when the Assam police arrested members of banned organisations from illegally occupied railway quarters in the area, Mr. Singha said.

He said he approached the NHRC after complaints to the Chief Security Commissioner and the Principal Chief Security Commissioner of the Northeast Frontier Railway in August 2025 elicited no response.

Perusing the petition, the NHRC Law Division bench headed by Deputy Registrar (Law) Sparsh Agarwal observed that the high-handedness of the railway officials constitutes a serious infringement on a citizen’s right to life with dignity.

Published - July 04, 2026 12:40 pm IST

Source: <https://www.scconline.com/blog/post/2026/07/04/nhrc-takes-suo-motu-cognizance-of-alleged-toddler-abuse-at-bengaluru-creche/>

HomeNewsHot Off The PressNhrc Takes Suo Motu Cognizance Of Alleged Abuse Of Toddlers At Bengaluru It Company Creche; Issues Notices To Karnataka Chief Secretary And Dgp

NHRC takes suo motu cognizance of alleged abuse of toddlers at Bengaluru IT company creche; issues notices to Karnataka Chief Secretary and DGP

NHRC has taken suo motu cognizance of media reports alleging abuse of toddlers at a Bengaluru IT company creche and has sought a detailed report from the Karnataka Chief Secretary and DGP within two weeks
Published on July 4, 2026By Malika Bhola

The National Human Rights Commission (NHRC), India has taken suo motu cognizance of media reports alleging that toddlers were treated inhumanly by nannies at a crèche operating on the premises of an IT company in Bengaluru, Karnataka. The incident reportedly came to light after a Child Helpline official received videos depicting cruelty towards toddlers whose parents, employed at the campus, had left them at the facility during working hours.

Observing that the contents of the news reports, if true, raised serious issues of violation of human rights, the Commission has issued notices to the Karnataka Chief Secretary and the Director General of Police, calling for a detailed report within two weeks.

According to the media reports, the videos purportedly showed the nannies placing toddlers inside a washing machine, spraying water into their mouths using a toilet jet spray, locking them inside toilets to silence them, forcing them to sit on Western-style commodes, and threatening them to remain silent whenever they cried. The crèche has reportedly been temporarily closed as a precaution.

Source: NHRC Press Release

Source: <https://aimamedia.org/news/687746/is-safe-food-reaching-our-plates>

क्या हमारी थाली में सुरक्षित भोजन पहुँच रहा है?

Neeraj Kumar Jain, North West Delhi, Delhi (DL)

04/07/2026 05:43 PM

दिल्ली के ओखला क्षेत्र से सामने आई एक चौंकाने वाली खबर ने खाद्य सुरक्षा को लेकर गंभीर सवाल खड़े कर दिए हैं। मीडिया रिपोर्ट्स के अनुसार, एक फैक्ट्री में कथित तौर पर थिनर की मदद से फूड प्रोडक्ट्स की एक्सपायरी डेट मिटाई जा रही थी। दावा किया गया है कि इस मामले में पुलिस और NHRC की मौजूदगी में छापेमारी की गई।

यदि यह आरोप सही साबित होते हैं, तो यह केवल कानून का उल्लंघन नहीं बल्कि लाखों उपभोक्ताओं के स्वास्थ्य के साथ गंभीर खिलवाड़ है।

उपभोक्ताओं के लिए जरूरी सावधानियां:

- ✓ खरीदने से पहले एक्सपायरी डेट ध्यान से देखें।
- ✓ पैकेजिंग में किसी प्रकार की छेड़छाड़ दिखे तो उत्पाद न खरीदें।
- ✓ संदिग्ध खाद्य पदार्थों की शिकायत संबंधित खाद्य सुरक्षा विभाग को करें।

सवाल यह है कि आखिर ऐसे मामलों पर समय रहते रोक क्यों नहीं लग पाती?

नोट: यह पोस्ट उपलब्ध मीडिया रिपोर्ट्स के आधार पर तैयार की गई है। संबंधित एजेंसियों की आधिकारिक जांच और निष्कर्ष के बाद ही तथ्यों की अंतिम पुष्टि होगी।

Source: <https://hindi.theprint.in/india/work-begins-to-remove-ammonia-gas-stored-at-the-seafood-export-factory-in-tiruvallur/994859/>

होमदेशतिरुवल्लूर के समुद्री खाद्य निर्यात कारखाने में रखी अमोनिया गैस निकालने का काम शुरू

देश

तिरुवल्लूर के समुद्री खाद्य निर्यात कारखाने में रखी अमोनिया गैस निकालने का काम शुरू

भाषा 4 July, 2026

तिरुवल्लूर (तमिलनाडु), चार जुलाई (भाषा) तमिलनाडु के अधिकारियों ने एक स्थानीय समुद्री खाद्य निर्यात कंपनी में रखी अमोनिया गैस को सुरक्षित तरीके से निकालने और हटाने के लिए कई एजेंसियों की मदद से शनिवार को अभियान शुरू किया।

इसी कंपनी में पिछले महीने गैस रिसाव की घटना में 18 प्रवासी महिला श्रमिकों की मौत हो गई थी।

तिरुवल्लूर की जिलाधिकारी एस. कविता ने यहां संवाददाताओं को बताया कि आसपास के इलाके में यातायात का मार्ग एहतियातन बदल दिया गया है और परिसर के 300 मीटर के दायरे में स्थित पड़ोसी औद्योगिक इकाइयों के कर्मचारियों को वहां से निकाल लिया गया है।

अमोनिया गैस निकालने की प्रक्रिया सुबह आठ बजे शुरू हुई और इसे शाम पांच बजे तक पूरा करने का लक्ष्य रखा गया है। अधिकारियों ने कहा कि काम पूरा नहीं होने पर अभियान रविवार सुबह तक भी जारी रह सकता है।

यह अभियान 'सेंट पीटर एंड पॉल सीफूड्स एक्सपोर्ट्स प्राइवेट लिमिटेड' के संयंत्र में 21 जून को हुई गैस रिसाव की घटना के बाद शुरू किया गया है। संयंत्र में शीतलन पाइप से जहरीली अमोनिया गैस के रिसाव के कारण 18 महिला श्रमिकों की मौत हो गई थी और सांस लेने में गंभीर तकलीफ के कारण 80 से अधिक लोगों को अस्पताल में भर्ती कराया गया था। सभी मृतक प्रवासी श्रमिक थीं और उनमें से अधिकतर ओडिशा, असम और झारखंड की रहने वाली थीं।

इस घटना के बाद राज्य सरकार, राज्य महिला आयोग और राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने औद्योगिक सुरक्षा में कथित खामियों को लेकर जांच शुरू की थी। इसके बाद कारखाने के मालिकों को गिरफ्तार किया गया।

कविता ने शनिवार के अभियान का विवरण देते हुए कहा कि यह कार्रवाई दो दिन तक योजना बनाने के बाद सुरक्षा दल, स्वास्थ्य विभाग, अग्निशमन एवं बचाव सेवा, पुलिस और प्रदूषण नियंत्रण अधिकारियों के समन्वय से की जा रही है।

प्राधिकारियों ने सुरक्षा सुनिश्चित करने के लिए 30 मीटर के क्षेत्र को 'हॉट जोन' घोषित कर वहां प्रवेश प्रतिबंधित कर दिया है। सुरक्षा किट से लैस केवल 15 तकनीकी विशेषज्ञों को गैस हटाने की अनुमति दी गई है। अग्निशमन, स्वास्थ्य और बचाव सेवा के कर्मियों को 30 से 75 मीटर के दायरे में तैयार रखा गया है। 'हॉट जोन' से वॉकी-टॉकी के जरिये आपात संदेश मिलने पर ये कर्मी तुरंत कार्रवाई करेंगे।

परिसर के 300 मीटर के दायरे में सुरक्षा घेरा बनाया गया है। इस क्षेत्र में यातायात पूरी तरह रोक दिया गया है और अतिरिक्त आपात दल तैनात किए गए हैं।

जिलाधिकारी ने स्पष्ट किया कि 300 मीटर के इस प्रतिबंधित क्षेत्र में कोई आवासीय संपत्ति नहीं है। हालांकि, आसपास के लोगों को दुर्घटनावश गैस रिसाव होने की स्थिति में सुरक्षा उपायों और उससे निपटने के तरीकों की जानकारी दी गई है।

अधिकारियों ने लोगों से शांत रहने और प्राधिकारियों का सहयोग करने की अपील भी की है।

अमोनिया गैस को निकाले जाने के बाद उसे उसकी आपूर्ति करने वाली कंपनी के पास वापस भेजा जाएगा जहां उसके सुरक्षित निपटान या दोबारा इस्तेमाल के बारे में अंतिम निर्णय लिया जाएगा।

इसके अलावा खाद्य सुरक्षा विभाग ने सुरक्षित गोदाम में रखे झींगों के नमूने लिए हैं। प्रयोगशाला जांच की रिपोर्ट मिलने के बाद उनके निपटान पर फैसला किया जाएगा।

भाषा

सिम्ली रंजन

रंजन

यह खबर 'भाषा' न्यूज़ एजेंसी से 'ऑटो-फीड' द्वारा ली गई है. इसके कंटेंट के लिए दिप्रिंट जिम्मेदार नहीं है.

Source: <https://www.theindiadaily.com/state/karnataka/nhrc-issues-notice-in-bengaluru-daycare-abuse-karnataka-case-child-safety-under-focus-news-126274>

डेकेयर सेंटर में बच्चों के साथ कथित दुर्व्यवहार पर NHRC सख्त, कर्नाटक सरकार और DGP को जारी किया नोटिस

बेंगलुरु के एक डेकेयर सेंटर में बच्चों के साथ कथित दुर्व्यवहार के मामले में राष्ट्रीय मानवाधिकार आयोग ने कर्नाटक सरकार और डीजीपी को नोटिस जारी कर दो सप्ताह में रिपोर्ट मांगी है।

Edited By: Km Jaya

Updated : 04 July 2026, 02:38 PM IST

बेंगलुरु: बेंगलुरु के एक डेकेयर सेंटर में छोटे बच्चों के साथ कथित शारीरिक दुर्व्यवहार के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त रुख अपनाया है। आयोग ने कर्नाटक सरकार के मुख्य सचिव और राज्य के पुलिस महानिदेशक (DGP) को नोटिस जारी कर दो सप्ताह के भीतर विस्तृत जांच रिपोर्ट मांगी है। आयोग ने मीडिया रिपोर्टों का स्वतः संज्ञान लेते हुए कहा है कि यदि सामने आए आरोप सही पाए जाते हैं, तो यह मानवाधिकारों का गंभीर उल्लंघन माना जाएगा।

यह मामला बेंगलुरु के ब्रुकफील्ड स्थित एक आईटी कंपनी के परिसर में संचालित डेकेयर सेंटर से जुड़ा है। आरोप है कि वहां काम करने वाली आया छोटे बच्चों के साथ अमानवीय व्यवहार करती थीं। पुलिस ने इस मामले में पांच आया के खिलाफ एफआईआर दर्ज की है, जबकि दो आरोपियों को गिरफ्तार भी किया गया है। मामले की जांच अभी जारी है।

क्या है पूरा मामला?

मीडिया रिपोर्टों के अनुसार कथित तौर पर कुछ वीडियो सामने आए हैं जिनमें बच्चों के साथ गंभीर दुर्व्यवहार दिखाई देने का दावा किया गया है। आरोप है कि बच्चों को डराने, उनके साथ मारपीट करने और अनुचित तरीके से व्यवहार करने जैसी घटनाएं हुईं। इन आरोपों की जांच पुलिस और संबंधित एजेंसियां कर रही हैं। आरोपों की स्वतंत्र पुष्टि अभी जांच पूरी होने के बाद ही हो सकेगी।

राष्ट्रीय मानवाधिकार आयोग ने नोटिस में क्या कहा?

राष्ट्रीय मानवाधिकार आयोग ने अपने नोटिस में कहा है कि इस मामले की गंभीरता को देखते हुए विस्तृत रिपोर्ट आवश्यक है। आयोग के अनुसार, एहतियात के तौर पर संबंधित डेकेयर सेंटर को बंद कर दिया गया है। आयोग यह भी जानना चाहता है कि बच्चों की सुरक्षा सुनिश्चित करने के लिए राज्य सरकार ने अब तक क्या कदम उठाए हैं और भविष्य में ऐसी घटनाओं की रोकथाम के लिए क्या व्यवस्था की जाएगी।

पुलिस आयुक्त ने क्या कहा?

बेंगलुरु के पुलिस आयुक्त सीमांत कुमार सिंह ने कहा है कि मामले में दोषी पाए जाने वाले लोगों के खिलाफ कानून के अनुसार कड़ी कार्रवाई की जाएगी। उन्होंने यह भी बताया कि पुलिस शहर के अन्य डेकेयर सेंटरों में भी नियमों और सुरक्षा मानकों के पालन की जांच करेगी, ताकि बच्चों की सुरक्षा सुनिश्चित की जा सके।

जांच में क्या आया सामने?

जांच के दौरान यह बात भी सामने आई है कि इस डेकेयर सेंटर के संबंध में पहले भी शिकायतें किए जाने का दावा किया गया था। कुछ रिपोर्टों के अनुसार शिकायत करने वाले एक कर्मचारी को नौकरी से निकाल दिया गया था। हालांकि इस दावे की भी जांच की जा रही है। पुलिस और अन्य संबंधित एजेंसियां सभी पहलुओं की जांच कर रही हैं और जांच पूरी होने के बाद आगे की कानूनी कार्रवाई की जाएगी।

Source: <https://www.ind24.tv/west-bengal/taratala-warehouse-collapse-nhrc-notice-16-workers-death-kolkata>

होम पश्चिम बंगाल तारातला हादसे पर NHRC की बड़ी कार्रवाई, 16 श्रमिकों की मौत मामले में बंगाल प्रशासन को नोटिस पश्चिम बंगाल

तारातला हादसे पर NHRC की बड़ी कार्रवाई, 16 श्रमिकों की मौत मामले में बंगाल प्रशासन को नोटिस
04 Jul, 2026

कोलकाता के तारातला गोदाम हादसे में 16 श्रमिकों की मौत के मामले में NHRC ने स्वतः संज्ञान लिया। पुलिस आयुक्त, मुख्य सचिव और KMC आयुक्त से रिपोर्ट तलब, जांच में जुटे जादवपुर विश्वविद्यालय के विशेषज्ञ।

Aayushi Yadav

कोलकाता: तारातला में निर्माणाधीन गोदाम एवं कोल्ड स्टोरेज इमारत ढहने से 16 श्रमिकों की मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) ने स्वतः संज्ञान लिया है। आयोग ने इसे गंभीर मानवाधिकार चिंता का विषय मानते हुए राज्य प्रशासन से विस्तृत रिपोर्ट तलब की है।

पुलिस आयुक्त, मुख्य सचिव और KMC आयुक्त को नोटिस

एनएचआरसी ने कोलकाता के पुलिस आयुक्त, पश्चिम बंगाल के मुख्य सचिव और कोलकाता नगर निगम (KMC) के आयुक्त को नोटिस जारी किया है। आयोग ने जांच की वर्तमान स्थिति, मृतकों और प्रभावित परिवारों को दी गई आर्थिक सहायता तथा अब तक उठाए गए प्रशासनिक कदमों की विस्तृत जानकारी मांगी है।

24 जून को हुआ था दर्दनाक हादसा

24 जून को तारातला स्थित निर्माणाधीन गोदाम एवं कोल्ड स्टोरेज की इमारत अचानक ढह गई थी। इस भीषण हादसे में 16 श्रमिकों की मौत हो गई थी, जबकि कई अन्य लोग घायल हुए थे। घटना के बाद पूरे राज्य में सुरक्षा मानकों को लेकर गंभीर सवाल उठे थे।

राज्य सरकार ने बनाई उच्चस्तरीय जांच समिति

हादसे की जांच के लिए राज्य सरकार ने अतिरिक्त मुख्य सचिव राजेश कुमार सिन्हा की अध्यक्षता में 11 सदस्यीय उच्चस्तरीय जांच समिति का गठन किया है। समिति को हादसे के कारणों और जिम्मेदारियों की जांच कर रिपोर्ट सौंपने का दायित्व दिया गया है।

जादवपुर विश्वविद्यालय के विशेषज्ञ जुटे जांच में

हादसे के वास्तविक कारणों का पता लगाने के लिए कोलकाता पुलिस ने जादवपुर विश्वविद्यालय के इंजीनियरिंग विशेषज्ञों की मदद ली है। पांच सदस्यीय विशेषज्ञ दल ने घटनास्थल का निरीक्षण कर निर्माण सामग्री और मिट्टी के नमूने एकत्र किए हैं।

लैब जांच के बाद सामने आएगी सच्चाई

विशेषज्ञों के अनुसार, प्रयोगशाला में नमूनों की जांच पूरी होने के बाद विस्तृत रिपोर्ट राज्य सरकार को सौंपी जाएगी। इसी रिपोर्ट के आधार पर इमारत ढहने के वास्तविक कारणों और संभावित लापरवाही का पता लगाया जाएगा।

Source: <https://www.jansatta.com/rajya/nhrc-issued-notice-to-karnataka-government-and-dgp-in-bengaluru-daycare-toddlers-abuse-case/4604825/lite/>

Hindi Newsrajyannhrc issued notice to karnataka government and dgp in bengaluru daycare toddlers abuse case

बेंगलुरु डेकेयर मामले: बच्चों से 'क्रूरता' पर NHRC का कर्नाटक सरकार और डीजीपी को नोटिस

बेंगलुरु डेकेयर मामले में पांच आया के खिलाफ छोटे बच्चों के साथ शारीरिक दुर्व्यवहार करने के आरोप में एफआईआर दर्ज की गई है।

Written by जनसत्ता न्यूज डेस्क Edited by Pawan upreti

नई दिल्ली Updated: July 4, 2026 11:58 IST

राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने बेंगलुरु की एक आईटी कंपनी में चल रहे डेकेयर सेंटर में बच्चों के साथ हुए गलत व्यवहार के मामले में सख्त रुख अपनाया है। आयोग ने कर्नाटक सरकार और राज्य के डीजीपी को नोटिस जारी किया है। नोटिस में मीडिया में आई खबरों का हवाला देते हुए कहा गया है कि आयोग को छोटे बच्चों के साथ किए गए बेहद खराब व्यवहार के वीडियो मिले हैं।

मीडिया में आई खबरों का मानवाधिकार आयोग की ओर से स्वतंत्र संज्ञान लिया गया है। आयोग ने कहा है कि अगर इस बारे में आई खबरें सच हैं तो यह मानवाधिकारों का गंभीर उल्लंघन है।

आयोग की ओर से कर्नाटक के मुख्य सचिव और डीजीपी से कहा गया है कि वे 2 हफ्ते के भीतर इस मामले में पूरी जांच रिपोर्ट दें। आयोग की ओर से कहा गया है कि इस डे-केयर सेंटर को एहतियातन बंद कर दिया गया है।

क्या है यह पूरा मामला?

बेंगलुरु के ब्रुकफील्ड में आईटी कंपनी कैपजेमिनी टेक्नोलॉजी सर्विसेस इंडिया लिमिटेड के अंदर चल रहे डेकेयर सेंटर का यह मामला है। इस मामले में पांच आया के खिलाफ छोटे बच्चों के साथ शारीरिक दुर्व्यवहार करने के आरोप में एफआईआर दर्ज की गई है।

मीडिया में आई खबरों के मुताबिक, बच्चों की देखभाल के लिए रखी गई आया छोटे बच्चों को वॉशिंग मशीन के अंदर डालते, टॉयलेट जेट स्प्रे से उनके मुंह में पानी डालते, उन्हें चुप कराने के लिए शौचालय में बंद करते, कमोड पर बैठने के लिए मजबूर करते और रोने पर चुप रहने की धमकी देते नजर आ रही हैं। पुलिस ने इस मामले में डेकेयर सेंटर की दो आया को गिरफ्तार किया है।

इस मामले के सामने आने के बाद बेंगलुरु के पुलिस कमिश्नर सीमांत कुमार सिंह ने कहा था कि दोषियों के खिलाफ सख्त कार्रवाई की जाएगी। उन्होंने यह भी कहा था कि पुलिस इस बात की जांच करेगी कि बेंगलुरु के बाकी डेकेयर सेंटर में नियमों और कानून का पालन हो रहा है या नहीं?